

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 17/252/NCLT/AHM/2017**


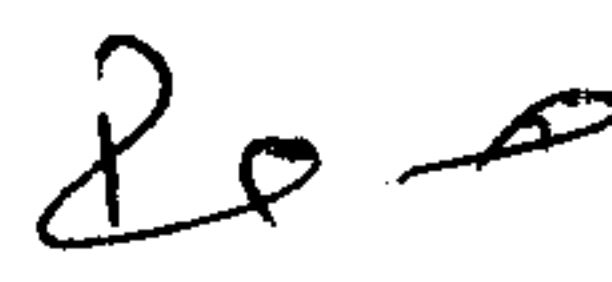
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

Name of the Company: Naval Kishore Maheshwari  
V/s.  
Registrar of Companies, Gwalior.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DR. D. K. Jain	PCS	Applicant	
2.	Rajesh Lohia	PCS	-do-	

**ORDER**

Learned PCS Mr. Rajesh Lohia with Learned PCS Mr. D K Jain present for Appellant. None present for ROC.

Proof of service of copy of application on ROC filed.

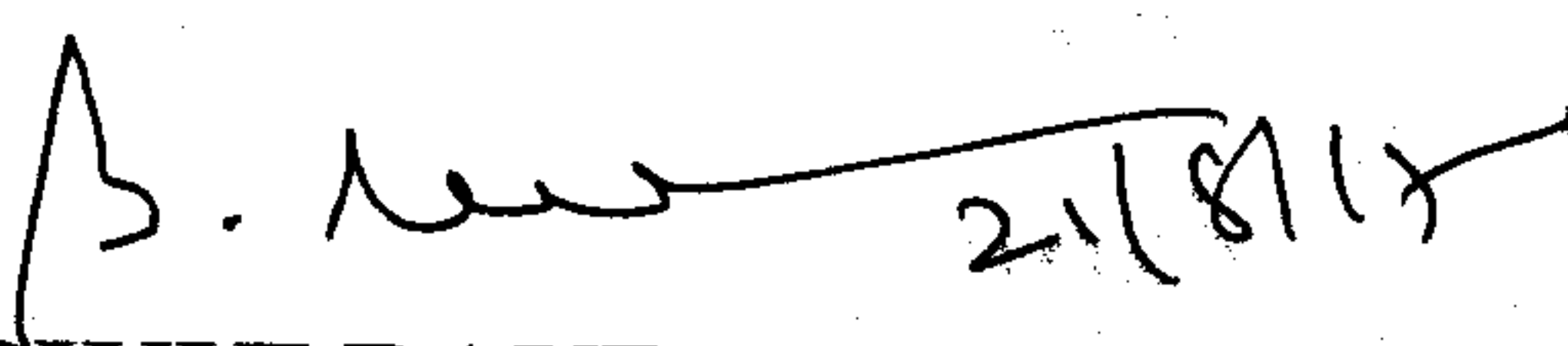
Heard arguments of Learned PCS for Appellant.

Appeal is admitted.

Appellant is directed to issue notice of date of hearing along with copy of this order on ROC.

ROC is directed to file objections, if any within two weeks from the date of service of notice of date of hearing.

List the matter on 11.09.2017 for hearing.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 21st day of August, 2017.